

THE HIGH COURT OF ORISSA, CUTTACK

STANDING ORDER NO.2 OF 2024

(In partial modification of Standing Order No. 3 of 2023)

Pursuant to Resolution dated 14.03.2024 passed under item No.11 of the Full Court, the Hon'ble Court has been pleased to substitute the **sub-clause (ii) of Clause-1 of Court's Standing Order No.03 of 2023 relating to the new registration system** as follows:

"If a case is found defective, the defect will be notified in the Court's website and the record will be retained in a separate Section namely, Computer Filing (Defect Branch) and will wait for removal of defects by the concerned lawyer or the party-in-person for the period of one month from the date of notifying defects in the Court's website."

The Hon'ble Court has been pleased to further decide that the cases that are presently pending at the stage of removal of identified defects after being filed before the Hon'ble Court under the new registration system shall be removed within one month from the date of issue of this modified Standing Order.

By Order of the Court


REGISTRAR (JUDICIAL)

Dated, the 19th March, 2024
[ADMINISTRATIVE DEPTT.]

Memo No. 4699 (150) / Date: 19/03/2024
(XI-4/2023)

Copy forwarded to the:

- (1) Advocate General, Odisha, Cuttack;
- (2) Chairman, Odisha State Bar Council, Cuttack;
- (3) Deputy Solicitor General of India for the High Court of Orissa;
- (4) Secretary, High Court Bar Association, Cuttack;
- (5) All Officers of the Court;
- (6) Additional Registrar-cum-Principal Secretary to Hon'ble the Chief Justice;
- (7) Joint Registrar-cum-Principal Secretary/Addl. Dy. Registrar-cum-Addl. Principal Secretaries / Asst. Registrar-cum-Senior Secretaries / Secretaries to Hon'ble Judges of the Court;

- (8) All District Judges of the State for circulation among the local Bar Associations/ Tribunals functioning within their jurisdiction;
- (9) Joint Registrar (Judicial) / ADR (J&E) / Assistant Registrars (Judicial) / A.R.-cum-Stamp Reporter & Oath Commissioner/A.R.-cum-Addl. Stamp Reporters & Oath Commissioners;
- (10) All Superintendents/Section Officers of the Court;
- (11) All Court Masters of the Court;
- (12) Peskar, Lawazima Court;
- for information and necessary action.

S
19/3/2024

SPECIAL OFFICER (SPECIAL CELL)

Memo No. 4700...../ Date: 19/03/2024

Copy forwarded to the Additional Chief Secretary to Government of Odisha, Home Department with a request to circulate the same among all Departments of the State Government for information and necessary action.

S
19/3/2024

SPECIAL OFFICER (SPECIAL CELL)

Memo No. 4701...../ Date: 19/03/2024

Copy forwarded to the Superintendent, Computer Section of this Court to upload the same in the Court's Website.

S
19/3/2024

SPECIAL OFFICER (SPECIAL CELL)